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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

10.6.88. C.A. 51/1988.

Shri Virendra Singh & Ors. v/s. Union of India & Ors.

Applicant through Shri A.K. Goel, Counsel.

Respondents through Mrs. Raj Kumari Chopra, Counsel.

Learned counsel for the respondents has produced a copy of the order No. 92224/IR/DGQA (Adm-14), dated 31st May, 1988 on the subject of "Inclusion of interim relief in emoluments for calculation of overtime allowance". The said order conveys the decision of the Government for computation of overtime allowance by taking into account interim relief in all cases where the Govt. employees are governed by the provisions of the Factories Act. In view of the relief prayed for and the order issued on 31st May, 1988, the application has become infructuous and stands accordingly. However, this will not preclude the applicant from filing a fresh application in case he finds that the order, referred to above is not implemented.


(KAUSHAL KUMAR)
MEMBER (A)
10.6.1988.